



2025:DHC:11435-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 1618/2023, CM APPL. 6173/2023, CM APPL.
4566/2025

BHAGWAN SINGH KHARAYAT AND ORSPetitioners
Through: Mr. Ankur Chhibber and Mr.
Arjun Panwar, Advs

versus

UNION OF INDIA AND ORSRespondents
Through: Mr. Raj Kumar, CGSC with
Ms. Vandana Sachdeva, Mr. Ankit
Choudhary, Mr. Sumit Choudhary and Ms.
Vidushi, Advocates, Insp. Athurv and Mr.
Ramniwas Yadav, CRPF

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

% **15.12.2025**

C. HARI SHANKAR, J.

1. Mr. Ankur Chhibber, learned counsel for the petitioner seeks leave to withdraw this petition as he submits that his clients have been granted the relief that they seek.
2. Accordingly, the writ petition is disposed of, as withdrawn.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

DECEMBER 15, 2025/yg